

AN VI (20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : : HY. C.R.A.T.
AT HYDERABAD

OA.767/92

Date of decision : 11.10.92

Between

1. A.V. Srinivas
2. R. Geeta
3. Ch. Suryanarayana, and
4. K. Uma Rani. : Applicants

and

Govt. of India, represented by

1. The Secretary to Govt.
Min. of Information & Broadcasting
Central Secretariat
New Delhi 110 001
2. The Director General
Doordarshan, Govt. of India
Mandi House
Copernicus Marg
New Delhi 110 001
3. The Director,
Doordarshan Kendra,
Govt. of India,
Hyderabad. : Respondents

Counsel for the Applicants : : P. Naveen Rao & Y. Surya
Narayana, Advocates

Counsel for the Respondents : : V. Rajeswari Rao & P.V. Raju,
Standing Counsel for Central
Government

CORAM :

Hon. Mr. T. Chandrasekhara Reddy, Member (Judicial)

JUDGMENT

(as per Hon. Mr. T. Chandrasekhara Reddy, Member (Judicial))

This is an Application filed under Section 19 of the
Administrative Tribunals Act, to direct the Respondents to
regularise the services

of all the

7. The C.I. is dispensed with the S. v. directions leaving the parties to bear their own costs.
8. RA.977/92 in CA.787/92 is moved by Mr. P. Havcen Reo for Mr. V. Suryanarayana, counsel for the Applicants, for permission to file a single application on behalf of the four applicants. RA.977/92 is allowed.
9. Furnish CC today to Mr. P. Havcen Reo, Counsel for the applicants.

CERTIFIED TO BE TRUE COPY

Dated..... Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

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Copy to:-

1. Secretary to Govt., Ministry of Information & Broadcasting, Central Secretariat, New Delhi-001.
2. The Director General, Doordarshan, Govt. of India, "Vaidi Bhawan", Copernicus Marg, New Delhi-001.
3. The Director, Doordarshan Kendra, Govt. of India, Hyderabad.
4. One copy to Sri. P. Naveen Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V. Ramana, Adil. OGSC, CAT, Hyd.
6. One spare copy.

RSR/-

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engaged initially when they were over-are according to the Recruitment Rules. All such cases, with the number of days they worked on casual basis according to the formula laid down in para 3, should be referred to the Directorate for taking a decision on merit.

5. All the Kendras are requested to kindly review the cases of regularisation rejected by them under the existing scheme, based on the formula referred to in para 3 above and regularise those who are found eligible.

6. The regularisation in all the above cases will be subject to availability of vacancies. In case the vacancy is not available, such eligible candidate would be kept on the panel for regularisation against the future vacancy.

7. Full particulars of all those who are regularised under the relaxed criteria may be furnished to the Directorate by 25.3.1994.

8. This issues with the approval of DG/Ministry of I & B.

Sd/-
(P.S.Ranga)
Deputy Director (A)

To All Kendras.
(By name)

Copy to: 1. PS to MIB
2. PS to Secretary
3. PS to DG:DP
4. PS to JS(B)
5. PS to ADC(A)
6. PS to DDG(A&V)

GOVERNMENT OF INDIA
 DIRECTORATE OF CULTURAL AFFAIRS
 DIRECTORATE OF BHAVAN: DELHI

F.No.2(3)/86-...

Dated: 17.03.94.

OFFICE MEMORANDUM

Sub: Scheme for regularisation of Casual Artists in Boardarshan.

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The undersigned is directed to invite attention to D.G.O.D. O.M. of even number dated 9.6.92 on the above subject, with which a copy of the scheme for regularisation of Casual Artists of Boardarshan was circulated. According to condition in Para 2 of this scheme, the number of days for the purpose of regularisation is to be computed on the basis of actual working days in the Muster Books or Attendance Sheets or 'Q' Sheet.

2. It has been brought to the notice of this Directorate that although there Casual staff Artists were engaged for 10 days or have been working on 2-3 assignments in a month on a consolidated amount of Rs.400-500 per assignment, but in actual practice, they have been working throughout the month. This aspect has been examined by the Directorate in consultation with Ministry of I & B and procedure to be followed for arriving at the number of days of casual booking will be as under.
3. The number of days for the purpose of regularisation will be computed on the basis of actual wages given to the Casual Staff Artist in a month, divided by the minimum wage prevalent in the State during the relevant time of booking. For example, if a Casual Staff Artist has been paid an aggregate sum of Rs.1500 in a month whether for working for 10 days or for 2-3 assignments in a month and the minimum wage prevalent in the State at the relevant time was Rs.50, the staff artist would be deemed to have worked for 30 days in a month (i.e. Rs.1500 divided by 50) subject to the condition that the days so computed would not exceed 25 days in a month.
4. It has also been noticed that certain staff artists were

ANVII

(25)

GOVERNMENT OF INDIA
DIRECTORATE CENTRAL DOORDARSHAN
DOORDARSHAN BHAWAN, MANDI HOUSE
NEW DELHI.

No. 4(1) 94-SI.

Dated: 15.4.94.

OFFICE MEMORANDUM

Subject:- Scheme for regularisation of Casual Artists
in Doordarshan.

Reference this Directorate's O.M. No. 2/3/S6-SI
dated: 17.3.94 and 20.3.94 of even date on the above subject.

Information from the Kendras has not been received
in Directorate so far. All Directors will take personal
interest and ensure that this work is attended to on
priority basis. The information in each category in the
enclosed proforma must be sent immediately latest by 25.4.94.

Sd/-

(ANHOK NANIKHANI)

Dy. Director Gen (A)

All DDKs/PGFs/PFOs/CPC.

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ADH AN 11

(26)

From:

A.V.KRISHNA MOHAN,
3-12-4, Ganesh Nagar,
Ramanthapur,
HYDERABAD-500 013.

To

The Director General,
Mandi House,
Copernicus Marg,
NEW DELHI.

Sir,

Sub: Regularisation of Casual Production Assistant
on the Eligibility List at Doordarshan Kendra,
Hyderabad - Regarding.

* * *

I have been working as Casual Production Assistant in Doordarshan Kendra, Hyderabad since March 1990. I have been included in the Eligibility List of Casual production Assistants for regularisation in the permanent vacancies as per Hon'ble CAT (OA Nos. 565/86, 977/86, 896/89, 2514/89) Judgement.

I request you to kindly appoint me at least initially on Adhoc basis, as I have been waiting for vacancy from a long time. The other persons with eligibility list were regularised in May 1994 leaving me behind.

I once again request you Sir to consider my case sympathetically as I have been facing hardships of unemployment. I will be grateful if you could kindly issue immediate favourable orders.

Thanking you Sir,

Yours faithfully,

(A.V.KRISHNA MOHAN)

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